



2026:AHC:50496

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5698 of 2026

Riyazuddin

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Syed Ahmed Faizan, Zaheer Asghar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard Sri S.F.A. Naqvi, learned Senior Counsel assisted by Sri S.A. Faizan and Sri Zaheer Asghar, learned counsel for the petitioner, learned Standing Counsel for the respondent nos.1 to 5 and perused the records.
2. In view of the order proposed to be passed notices need not to be issued to the respondent no.6.
3. The order dated 19.11.2025 passed by respondent no.2-Additional Commissioner (Judicial), Prayagraj Division, Prayagraj is under challenge in the present writ petition. By the aforesaid order the application for grant of interim relief dated 15.07.2025 was rejected.
4. A preliminary objection has been raised by learned Standing Counsel that against the aforesaid order statutory alternative remedy is available to the petitioner to file an application as provided under Section 210 of the U.P. Revenue Code, 2006.
5. In the facts and circumstances of the case, without interfering in the order dated 19.11.2025 present writ petition is disposed of finally permitting the petitioner to initiate proceedings as provided under Section 210 of the U.P. Revenue Code, 2006 within two weeks from today. If it is so the authority concerned is directed to pass appropriate orders strictly in accordance with law on the same within next four weeks.

6. For a period of eight weeks or till the decision is taken on the aforesaid application, whichever is earlier, no coercive action shall be taken against the petitioner.

7. Since the writ petition has been decided on an exparte version without seeking any response from the respondents, thus the passing of the order today may not be construed to an expression that this Court has gone into the merits of the matter and the authority concerned shall accord independent consideration strictly in accordance with law and the mandate of law holding the field.

(Prakash Padia,J.)

March 12, 2026
Pramod Tripathi